

**GOVERNMENT OF INDIA
RURAL DEVELOPMENT
LOK SABHA**

STARRED QUESTION NO:462
ANSWERED ON:13.12.2010
IRREGULARITIES IN MGNREGS
Venugopal Shri K. C.

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) whether persons enrolled under various welfare schemes of the Union and State Governments, are eligible to draw benefits under Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS);
- (b) if so, the details thereof;
- (c) whether the Government has taken note of MGNREGS beneficiaries claiming benefits under various welfare schemes of the Union and State Governments in certain States including Kerala;
- (d) if so, the details thereof, State-wise; and
- (e) the action taken by the Government in this regard?

Answer

MINISTER OF RURAL DEVELOPMENT (DR. C. P. JOSHI)

(a)to(e): A statement is laid on the Table of the House.

Statement as referred to in reply to parts (a) to (e) of Lok Sabha Starred Question No. 462 for answer on 13.12.2010

(a)to(c): Mahatma Gandhi NREGA provides a legal guarantee for atleast 100 days of wage employment to every rural household in every financial year whose adult members volunteer to do unskilled manual work. Therefore, all adults, irrespective of their being enrolled under welfare schemes of the Union and State Governments, can avail benefits under Mahatma Gandhi NREGA subject to an overall ceiling of 100 days of employment per household in every financial year for doing unskilled manual work on demand.

(d) & (e): Do not arise.